

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:3192

ANSWERED ON:15.03.2011

CENTRALLY PROTECTED MONUMENTS

Gowda Shri D.V. Sadananda; Hussain Shri Syed Shahnawaz; Naik Dr. Sanjeev Ganesh; Patil Shri Sanjay Dina ; Reddy Shri Modugula Venugopala

Will the Minister of CULTURE be pleased to state:

- (a) the details of Centrally protected monuments and sites in the country including Bihar, Karnataka and Maharashtra as on date, State-wise;
- (b) the funds allocated and spent by the Government on preservation and maintenance of these monuments during each of the last three years, State-wise;
- (c) whether the Government proposes to renovate any of the said monuments during the current year;
- (d) if so, the details thereof alongwith the funds earmarked for the purpose;
- (e) whether the Government proposes to include any new monuments/site in the list of protected monuments; and
- (f) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF THE STATE IN THE MINISTRY OF CULTURE (KUMARI SELJA)

- (a) The State-wise details of Centrally protected monuments and sites in the country are at Annexure-I
- (b) The State-wise details of the funds allocated and spent on conservation of protected monuments during the last three years are at Annexure-II
- (c) Yes, Sir.
- (d) The details of total number of conservation works proposed under different Circle Offices and allocation of funds for the current financial year are at Annexure-III
- (e)&(f) Yes, Sir. Proposals have been received from various agencies and individuals for declaring certain monuments as of national importance. As per section (4) of the Ancient Monuments and Archaeological Sites & Remains Act, 1958, the Central Government has the authority to declare the ancient monuments or archaeological sites and remains as of national importance, after declaring its intention by notification in the Official Gazette and inviting objections from the interested persons within two months. A list of monuments and archaeological sites and remains proposed for central protection are at Annexure-IV.